

OA No.1063 of 2012
&
MA No. 1183 of 2012

Order dated 12th March, 2013.

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

MA No. 1183/2012

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Heard Mr.G.A.R.Dora, Learned Senior Counsel appearing for the Applicants assisted by Shri J.K.Lenka, Learned Counsel and Mr.T.Rath, Learned Standing Counsel appearing for the Respondents/Railway on MA No. 1183 of 2012 filed by the Applicants to permit them to prosecute this OA jointly which prayer has been allowed subject to payment of Rs.50/- (Rupees fifty) by each of the Applicants (except Applicant No.1). Accordingly, MA No. 1183 of 2012 is disposed of.

OA No. 1063 of 2012.

2. Aforesaid Original Application has been filed by the Applicants seeking direction to the Respondents to grant them temporary status from the date(s) they have completed 120 days of service as Casual Labourer in a calendar year i.e. in the years 1986 and consequently, direct the Respondents to count the services of the applicants from the date of conferment of temporary status till regularization for grant of other benefits, as per Rules.

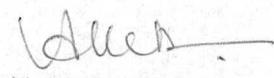
3. Heard Mr.G.A.R.Dora, Learned Senior Counsel appearing for the Applicants assisted by Shri J.K.Lenka, Learned

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Counsel and Mr.T.Rath, Learned Standing Counsel appearing for the Respondents/Railway and perused the records. We do not feel that the intervention of this Tribunal, at this stage is warranted as representation dated 2.5.2008 and dated 2.6.2012 addressed to the General Manager, East Coast Railway, Chandrasekharpur, BBSR, Dist. Khurda and the Divisional Railway Manager (P), ECoRly, Khurda Road at Annexure-A/8 & A/9 respectively are stated to be still pending with them. Hence as agreed to by the Learned Senior Counsel appearing for the Applicants, without expressing any opinion on the merit of the matter, this Original Application is disposed of with direction to the Respondent No.2 (Divisional Railway Manager (P), ECoRly, Khurda Road) to consider and dispose of the said representation at Anneure-A/9 keeping in mind the order of this Tribunal dated 11.2.2003 in CP N. 37/2002 (Annexure-A/3) with a reasoned order and communicate the same to the Applicants within a period of 90(ninety) days from the date of receipt of copy of this order. There shall be no order as to costs.

4. Copy of this order along with paper book be sent to the Respondent No.2 at the cost of the applicants; for which Mr.Lenka, Learned Counsel for the Applicants undertakes to furnish the postal requisite by 15th March, 2013.


 (R.C.Misra)
 Member (Admn.)


 (A.K.Patnaik)
 Member (Judl.)